

हूँ कि संसदीय-कार्य मंत्री उसके ऊपर कुछ गम्भीरता से विचार करें और नणय ले कि संसद का जब भी कोई अधिवेशन आरम्भ हो, उस समय प्रथम दिन और जब संसद समाप्त होने लगे, यानी अन्तिम दिन ईश्वर का नाम ले कर कार्यारम्भ किया जाए और परमात्मा को धन्यवाद देकर इसको समाप्त किया जाए।

DEMAND NO. 104—DEPARTMENT OF PARLIAMENTARY AFFAIRS

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 2,35,000 be granted to the President to complete the sub-necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Department of Parliamentary Affairs'."

The motion was adopted.

Mr. Speaker: I will now put the other demands to the vote of the House. The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1962, in respect of the heads of demands entered in the second column thereof against Demands Nos. 105, 107 and 108 relating to Lok Sabha, Rajya Sabha and Secretariat of the Vice-President."

The motion was adopted.

[The Motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 105—LOK SABHA

"That a sum not exceeding Rs. 90,65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Lok Sabha'."

DEMAND NO. 107—RAJYA SABHA

"That a sum not exceeding Rs. 34,85,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1962, in respect of 'Rajya Sabha'."

DEMAND NO. 108—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Secretariat of the Vice-President'."

17.02 hrs.

APPROPRIATION (NO. 2) BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums

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from and out of the Consolidated Fund of India for the services of the financial year 1961-62."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

17.03 hrs.

FINANCE BILL, 1961

Mr. Speaker: The House will now take up the Finance Bill.

Shri Prabhat Kar (Hooghly): May I suggest that the Finance Bill be taken up tomorrow?

The Minister of Finance (Shri Morarji Desai): I will make my speech.

Mr. Speaker: Let the hon. Minister Start.

Shri Morarji Desai: I beg to move*:

"That the Bill to give effect to financial proposals of the Central Government for the financial year 1961-62 be taken into consideration."

The Bill has been before the House for over a month and a half during which period there have been comments on the provisions of the Bill both inside the House as well as from the members of the public.

The House will recollect that in the field of Union excises my proposals cover both adjustment of the existing rates as well as levy of excise duties on certain new commodities. Taking into account the views expressed during the general discussions in the Parliament and the criticism received from the trade and the members of the public and considering the difficulties brought to my notice, I announced certain concessions while replying to the general discussion in this House on the 17th March. Since

then I and my officers have had further discussions with the representatives of the trade. I have also had the benefit of receiving suggestions from some of the hon. Members of Parliament, who wrote to me or met me with particular reference to certain sectors of the industry which, they felt, had been adversely affected by the budget proposals.

I have carefully considered the views expressed and the suggestions received from all these quarters. I am afraid, and I hope the House will agree with me, that in view of the urgency for raising further resources for the Third Plan, I am hardly in a position to make any radical modifications in the proposals besides the exemptions and concessions which I have already expressed in this House. However, as a result of the detailed studies, which it is not always practicable to have when the budget proposals are being formulated, I find that there is some scope for making adjustments which will help in removing genuine hardship without at the same time sacrificing substantial amount of revenue. With your permission, Sir, I shall briefly discuss the steps which I propose in this direction.

While speaking before this House on the 17th March, I expressed my intention to reduce the effective incidence of the increase in the excise duty on kerosene other than inferior by 50 per cent. I have since taken steps to prescribe suitable tests for inferior kerosene so as to facilitate assessment at the lower rate. This will also facilitate import of more inferior kerosene. Steps are being taken to encourage this as replacement of superior kerosene by inferior kerosene means saving in foreign exchange. I expect that before long inferior kerosene will be available in adequate quantities throughout the country. This will help the average

*Moved with the recommendations of the President.